IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.522 of 2020

Ranju Kumari … … **Petitioner**

Versus

1. The State of Jharkhand
2. Shiv Kumar … … **Opposite Parties**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Rishu Ranjan, Adv.
For the State : Mr. Naveen Kr. Gaunjhu, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/08.09.2021: Issue notice upon the opposite party no.2 in the interlocutory application as well as in the main revision application, both under registered cover with A/D as well as ordinary process, for which requisites etc. must be filed within two weeks.

In the meantime, two weeks' time is granted to the learned counsel for the petitioner for removing the surviving defects as pointed out by the office.

(Rajesh Kumar, J.)

Amar/-